



LEGISLATIVE ASSEMBLY OF GOA

The Goa One Job in Each Lower
Income Group Family Bill, 1991

(Bill No. 12 of 1991)

(By Shri Surendra V. Sirsat)

(To be introduced in the Legislative Assembly of Goa)

GOA LEGISLATURE DEPARTMENT
ASSEMBLY HALL, PANAJI
JULY, 1991

The Goa One Job in Each Lower Income Group Family Bill, 1991

(Bill No. 12 of 1991)

A BILL

to provide for a job atleast to one person in each lower income group family in the State of Goa.

It is hereby enacted in the Forty-second year of the Republic of India as follows:—

1. *Short title, extent and commencement.*— (1) This Act may be called the Goa One Job in Each Lower Income Group Family Act, 1991.

(2) It extends to the whole of the State of Goa.

(3) It shall come into force at once.

2. *Definitions.*— In this Act, unless the context otherwise requires:—

(a) “adult person” means a person who has attained the age of eighteen years;

(b) “family” includes wife, son, daughter, father, mother, brother, or sister of a person and residing with him;

(c) “prescribed” means prescribed by rules made under this Act;

(d) “scheme” means a scheme prepared to give at least one job in each lower income group family;

(e) “lower income group family” means a family whose yearly income is less than Rs. 4,800.

3. *Report on unemployment condition.*— The State Government shall prepare and publish a Report on unemployment condition and yearly income in each family in the State of Goa within six months from the date of coming into force of this Act.

4. *Scheme.*— (1) On preparation and publication of the Report under section 3, the State Government shall prepare and publish within three months a scheme for providing a job carrying a salary of Rs (500) per month at least to one adult person in each lower income group family.

(2) The scheme shall be prepared and published in such manner as may be prescribed.

5. *One job in each family.* — (1) After publication of the scheme under section 4, the State Government shall take steps to provide jobs as per the scheme.

(2) If the State Government is unable to provide a job carrying a salary of Rs. 500/- per month to one adult person in a lower income group family, within one year from the date of operation of this Act, an un-employment allowance at the minimum rate of Rs. 20 per day shall be paid to such family until a job is provided to an adult person of such family.

6. *Implementation of Act and scheme.* — (1) The State Government shall appoint implementing agencies for implementation of the Act and the scheme in every Taluka in such manner as may be prescribed.

(2) The State Government shall appoint such officers and servants for carrying out the purposes of this Act.

7. *Power to make rules.* — (1) The State Government may, by notification, in the *Official Gazette* make rules to carry out all or any of the purposes of this Act.

(2) All rules made under this section shall be laid for not less than thirty days before the State Legislature as soon as possible after they are made and shall be subject to rescission by the State Legislature or such modifications as the State Legislature may make during the session in which they are so laid or the session immediately following.

(3) Any rescission or modification so made by the Legislature shall be published in the *Official Gazette* and shall thereupon take effect.

Statement of Objects and Reasons

Unemployment is curse and it is increasing day by day amongst both the educated and un-educated people of this State. Thousands of young brilliant persons are wasting their time without any work. Similarly skilled and unskilled workers are without work for a considerable period in a year. More than 50% of our population is living below poverty line, as a result of which the economic, social, educational, cultural growth is hampered and jeopardised. The increasing frustration among the youths is alarming.

To avoid this situation it is very necessary that at least one adult person from each lower income group family, whose yearly income is less than Rs. 4,800 is given job and in the alternative the unemployment allowance.

Hence this bill.

Financial Memorandum

Clause 5 provides for one job in each lower income group family and in the alternative unemployment allowance. Clause 6 provides for appointment of officers and servants for carrying out the purposes of the Act.

These provisions involve expenditure from the Consolidated Fund of the State. As the exact involvement of the expenditure to be incurred by the State Government depends also upon the survey to be carried out by Government under Section 3. It is difficult to give any estimate of recurring or non-recurring expenditure at present.

Memorandum Regarding Delegated Legislation

Sub-clause (2) of clause 4 empowers the State Government to prescribe the manner in which the scheme shall be prepared and published.

Sub-clause (1) of clause 6 empowers the State-Government to prescribe the manner in which the implementing agencies shall be appointed.

Sub-clause (1) of clause 7 empowers the State Government to make rules for carrying out the purposes of the Act.

The delegation of power as aforesaid is necessary and of normal character.

Panaji,
18th June, 1991.

SURENDRA SIRSAT,
M. L. A.

Assembly Hall
Panaji
24th June, 1991.

M. M. NAIK
Secretary to the
Legislative Assembly
of Goa.